

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE**

**EXECUTION APPLICATION NO. 01/2019 (WZ) TO 06/2019 (WZ)**

**I.A NO. 67/2019 (WZ) IN**

**ORIGINAL APPLICATION NO. 23/2014 (WZ)**

**ALONG WITH**

**ORIGINAL APPLICATION NO. 25/2019 (WZ)**

**&**

**ORIGINAL APPLICATION NO. 26/2019 (WZ)**

**IN THE MATTER OF:**

GOA PARYAVARAN SAVRAKSHAN  
SANGHARSH SAMITEE

...APPLICANT

VERSUS

GOA COASTAL ZONE MANAGEMENT  
AUTHORITY & ORS.

...RESPONDENTS

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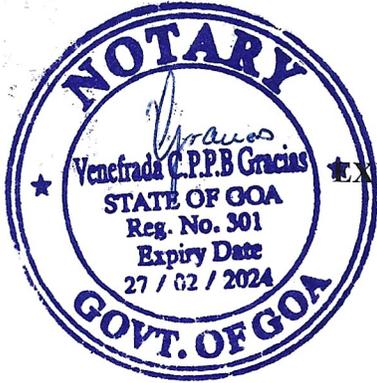
Filed by:



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Dated: 11.05.2023

Place: New Delhi



BEFORE THE NATIONAL GREEN TRIBUNAL,  
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AUTHORITY & ORS.

...RESPONDENTS

**COMPLIANT AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 1,  
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

I, DR. SNEHA S. GITTE (IAS), Age: Adult, Occupation: Service, Working as the Member Secretary, Goa Coastal Zone Management Authority, of the Respondent No. 1 having my office at: 4<sup>th</sup> Floor, Dempo Towers, Patto, Panaji, Goa; do hereby beg to state on solemn affirmation as under:

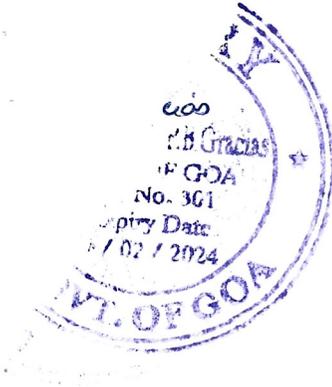
1. That I am holding the post of Member Secretary, with Goa Coastal Zone Management Authority and being well conversant with the facts of the present case, am competent to swear, file and depose by way of the present affidavit on the basis of records and information available with the Respected Department / Authority.

*Gitte*



2. That the present Affidavit is filed in terms of the Order dated 08.12.2021 passed by this Hon'ble Tribunal.
3. That in compliance of the aforesaid order dated 08.12.2021, during the 289th meeting of the Answering Authority, held on 08.2.2022 it was decided to constitute the following Committee of Experts to work out the formula for calculation of Environmental Compensation to be recovered from the violators and to submit the report within 15 days:
  - (1) Mr. Sujeet Kumar Dongre (Expert Member GCZMA)
  - (2) Mr. Pranoy Baidya (Scientific Consultant), and
  - (3) Mr. Savio J F Correia (Expert Member GCZMA).
4. That the abovementioned Committee arrived at a compensation amount by performing standard meta-analysis, that combines results of multiple scientific studies from the coastal regions of the Indian Sub-continent wherever possible and in some cases similar ecosystem types globally. Damage incurred through disruption of eco system service values (Provisioning, Regulating, Supporting and Cultural) have been calculated across four major habitat types and their values are adjusted to reflect inflation rates using Consumer Price Index Values. Therefore, the Authority decided to recover Environmental compensation @ Rs. 25906173.91 (Rupees Two Crore Fifty Nine Lakhs Six Thousand One Hundred and Seventy Four Only) per hectare per year, which translates to Rs. 2590/- per square meter per year in respect of the violation cases which include alteration of natural landscape, erection of temporary or permanent structures, landscaping by removing native vegetation, flattening of dunes, change in native

*Authe* 3



vegetation composition, construction of swimming pool etc. The Authority resolved to carry out exercise of calculation of fines based on area damaged calculating difference in land use change in square meter by satellite imagery (from the year the violation was noticed) alongwith field verification on case-to-case basis so that compensation can be recovered from the violators by using the formulae "*Rs. 2590/- per sq mtr x no. of years x area on sqmts = Total Environmental Compensation*".

5. That in the 293<sup>rd</sup> Meeting of GCZMA held on 24.02.2022, the Authority decided to adopt the Report and work on imposing Environmental Compensation and recover the same from the violators.
6. That in the 297<sup>th</sup> Meeting of the GCZMA held on 31.03.2022, the Authority decided to issue order directing the Committee Members to work out Environmental Compensation in each and every case wherein violation of CRZ rules and regulations are noticed and to submit the report.
7. That in the Expert Committee calculated the environmental compensation based on the reports of South Goa Turtle Nesting Beaches giving details of the violation in the South District of Agonda and Galgibag and North Goa Turtle Nesting Beaches giving details of violation in the North District of Morjim and Mandrem.

*Aitke*



8. That the report of the Expert Committee was placed before the Authority in its 327<sup>th</sup> Meeting held on 16.01.2023 wherein it was decided as under:

*"The Authority perused the report submitted by the Expert Committee constituted to conduct the study and draw up the Environmental Compensation in respect to individual cases pertaining to Paryavaran matters. The Chairman informed that presently the Authority is dealing with 241 number of cases pertaining to environmental compensation. Out of 241 numbers the Expert Committee constituted vide the Administrative Order, the committee has submitted a partial report of environmental compensation only in respect of 93 cases out of which 50 matters pertain to the North District and 43 cases pertain to the South District. The Authority decided to issue direction u/s 5 of EPA to recover the environmental compensation respectively."*

9. That accordingly, the Respondent Authority issued directions dated 19.01.2023 under Section 5 of the Environmental Protection Act, 1986 read with Rule 4 of the Environment Protection Rules, 1986 to 43 violators in South District and 50 violators in the North District, with a copy of the said directions to the Applicant herein. The violators were directed to deposit the amounts reflected in the table in the said directions, with the Authority on 31.01.2023 either by DD/pay order. Further, the Collector, South Goa and Collector North Goa were directed to recover the amount from the parties and in case of delay/failure on the part of the parties to comply with the directions to deposit the environmental compensation the Collector was directed to recover the same as arrears of Land Revenue and disconnect the electricity and seal the premises.

A true copy of the Directions dated 19.01.2023 bearing ref no. GCZMA/S/NGT Matter/19-20/02/2366 issued by the Respondent

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Authority in respect of North Goa is being annexed herewith as **Annexure R-1.**



A true copy of the Directions dated 19.01.2023 bearing ref no. GCZMA/S/NGT Matter/19-20/02/2367 issued by the Respondent Authority in respect of South Goa is being annexed herewith as **Annexure R-1.**

10. That the Committee had identified 241 cases as matters for recovery of environmental compensation. At the interim the Committee prepared detailed analysis in 93 cases. That out of the 93 cases; 50 cases pertained to North Goa and 43 Cases pertained to South Goa.

11. That out of the 50 matters pending for recovery of environmental compensation in North District, complete environmental compensation has been recovered in 04 cases. In 27 matters, objections have been filed against the directions for recovery of compensation amount, wherein some of the violators have alleged that since they have already made payments towards penalties levied on them by the Authority, they are not obliged to pay the present compensation as directed by the Answering Authority. Furthermore, the Answering Authority has also decided in its 343<sup>rd</sup> Meeting to issue a letter of clarification with respect to the penalty amount and compensation to be recovered. That in the remaining 19 matters, the Answering Authority is in the process of recovery from the violators in the said matters.

*Antle*



12. That out of the 43 cases pertaining to the South District, environmental compensation has been recovered in one matter and twelve objections have been filed, wherein some of the violators have alleged that they have already made payments towards penalties levied on them by the Authority and therefore, they are not obliged to pay the present compensation as directed by the Answering Authority. Furthermore, the Answering Authority has also decided in its 343<sup>rd</sup> Meeting to issue a letter of clarification with respect to the penalty amount and compensation to be recovered. Further, in the remaining 30 matters, the Authority is in the process of recovery from the violators.

13. That since the expert committee had submitted a partial report of environmental compensation only in respect of 93 out of 241 identified matters for recovery of environmental compensation. In the interim, the Committee could not complete the analysis in all 241 cases as the term of the Expert Committee expired.

14. That to ascertain the environmental compensation in the remaining 148 matters, the Answering Authority in its 343<sup>rd</sup> Meeting held on 11/05/2023 decided "to constitute a fresh committee to assess and calculate the environmental compensation in the remaining 148 cases within a time frame of 30 days and subsequently issue directions under Section 5 of the Environmental Protection Act, 1986 read with Rule 4 of the Environment Protection Rules, 1986 for recovery of the compensation amount so assessed.

*Bitte*



15. That the annexures to the present affidavit are true copies of their respective originals.

*Gitte*  
DR. SNEHA S. GITTE  
Member Secretary (GCZMA)  
DEPONENT

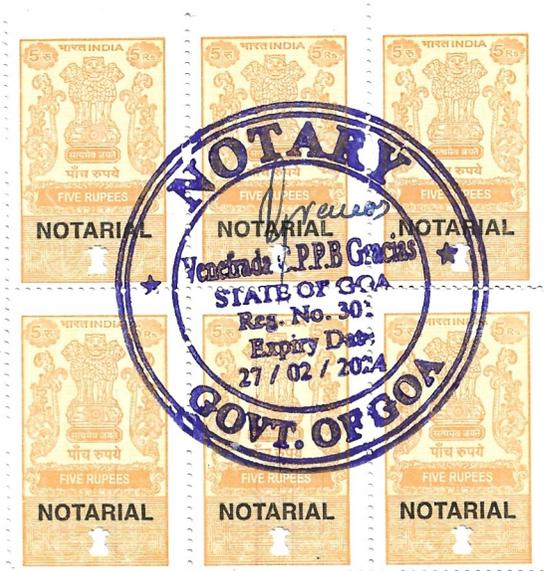
VERIFICATION:

Verified in Panaji Goa, on this 11<sup>th</sup> day of May, 2023 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and as per the records maintained by Goa Coastal Zone Management Authority. No part of it is false and nothing material has been concealed therefrom.

*Gitte*  
DR. SNEHA S. GITTE  
Member Secretary (GCZMA)  
DEPONENT

PLACE: Panaji Goa

DATED: 11/05/2023



Solemnly affirmed before me  
Dr Sneha S. Gitte (IAS)

Who is identified before me by

At Panjim - Goa

Sr. No. 094/05/2023/P

Date. 11/05/2023

*Gracias*  
Venefrada C.P.P.B Gracias  
Advocate & Notary Goa State

**455**  
**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Environment and Climate Change, (Govt. of Goa)

4<sup>th</sup> Floor, Dempo Tower, Patta, Panaji Goa.Website: [www.czma.goa.gov.in](http://www.czma.goa.gov.in)

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**Ref. No. GCZMA/S/NUTMatter/19-20/02/2367 Date: 19/01/2023**

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**DIRECTIONS ISSUED UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986, READ WITH RULE 4 OF THE ENVIRONMENT (PROTECTION) RULES, 1986.**

**WHEREAS**, the Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

**WHEREAS**, Goa ParyavaranSavarakshanSangharshSamitee had filed application before the National Green Tribunal seeking enforcement of the order of the Hon'ble Tribunal dated 02.11.2017 in Original Application No. 23/2014. By the order dated 02.11.2017, the Tribunal had directed the Goa Coastal Zone Management Authority (GCZMA), to take action against temporary structures constructed along the beaches of Morjim, Mandrem, Galgibag and Agonda without specific permission from GCZMA in No Development Zone (NDZ).

**AND WHEREAS**, the Goa ParyavaranSavarakshan Sangharsh Samitee, filed an application for execution of the order dated 02.11.2017 passed in Original Application No. 23/2014.

**AND WHEREAS**, vide said order the Hon'ble NGT had further issued directions to the Goa Coastal Zone Management Authority (GCZMA), to take action against temporary structures constructed along the beaches of Morjim, Mandrem, Galgibag and Agonda without specific permission from GCZMA in No Development Zone (NDZ). The Tribunal had also directed that the compensation be recovered by the GCZMA from those violating the above norms, apart from other incidental directions.

**AND WHEREAS**, Authority had passed various orders in respect of the violator who had carried out violations in the Turtle Nesting Sites at Agonda, Galgibag, Mandrem and Morjim.



**AND WHEREAS**, the Hon'ble NGT vide order dated 26/10/2021 and 08/12/2021, had observed that compared to the large volume of violations the recovery of the environmental compensation appears to be pittance for want of expert so as to assure the environmental damage caused and appropriate compensation to be recovered from the violators. Hence the GCZMA made a request to the Hon'ble NGT for forming a Committee in order to assess environmental compensation.

**AND WHEREAS**, the Goa Coastal Zone Management Authority (GCZMA), in its 289<sup>th</sup> GCZMA meeting held on 8.2.2022 formed a committee to work out the formula for calculation of Environmental Compensation to be recovered from the violators, The Committee consists of ShriSujeet Kumar Dongre (Expert Member GCZMA), Shri. PranoyBaidya (Scientific Consultant), and Shri.Savio J F Correia (Expert Member GCZMA).

**AND WHEREAS** the committee arrived at a compensation amount by performing standard meta-analysis, that combines results of multiple scientific studies from the coastal regions of the Indian Sub-continent wherever possible and in some cases similar eco system types globally. Damage incurred through disruption of eco system service values (Provisioning, Regulating, Supporting and Cultural) have been calculated across four major habitat types and their values are adjusted to reflect inflation rates using Consumer Price Index Values. Therefore, the Authority decided to recover Environmental compensation @ of Rs.25906173.91(Rupees: Two Crore Fifty-Nine Lakhs Six Thousand One Hundred and Seventy-Four only) per hectare per year, which translate to Rs. 2590/- per square meter per year; in respect of the violation cases which include alteration natural landscape, erection of temporary or permanent structures, landscaping by removing native vegetation, flattening the Dunes, change in native vegetation composition, construction of swimming pool etc. The Authority resolved to carry out exercise of calculation of fines based on area damaged calculating difference in land use change in square meter by satellite imagery (from the year the violation was noticed) along with field verification on case-to-case basis so that compensation can be recovered from the violators by using the formulae "*Rs.2590/- per sq. mts x no of years x Area in sqmts = Total Environmental Compensation*".

**AND WHEREAS**, in the 293<sup>rd</sup> Meeting of the GCZMA held on 24/02/2022; the Authority decided to adopt the Report and work on imposing Environmental Compensation and recover the same from the violators.



AND WHEREAS, in the 297<sup>th</sup> Meeting of the GCZMA held on 31/03/2022; the Authority decided to issue order directing Shri Savio J.F. Correia Expert Member, Shri Sujeet kumar Dongre Expert Member, and Shri Pranoy Boudhya (Scientific Consultant) to work out Environmental Compensation in each and every case wherein violation of CRZ rules and regulations are notice and submit the report.

AND WHEREAS, based on the Reports for South Goa Turtle Nesting Beaches giving details of the violations in the South District of Agonda, Galgibag and calculations are as under :-

ColA Name	ColB Nature of Violation	ColC Area under Violation Sl. in ColB (sqm) (X-144sqm) where 144 is the permitted area by DOT, Goa.	ColD Area under Violation Sl. 2 in ColB (Total net = Total gross area of extra sunbeds above permitted number of 30, plus any other extra structures noted by the committee in 2019) In case the structure is illegal, all assets on the beach are treated as violation for area calculation	ColE Total Violation (sqm) Col C+Cold	ColF Coastal Damage Value = INR 1079.43/m <sup>2</sup> /5 months	ColG Owner(s)	ColH GCZMA Remark	ColI 2022 Committee Notes
Summer sky Beach Resort	1. Concrete base Wooden structure	188sqm	-	188	202933	Akash Bhagat	No CRZ NOC.	Permanent base structure
Saxony Restaurant	1. Concrete base Wooden structure	133sqm	-	133	143564	Kuldeep Devidas (Badal N. Gaonkar)	CRZ NOC - dated 28/11/18.	Permanent base structure
Founting trips	1. Wooden structure	35sqm	-	35	37780		No CRZ NOC.	
Orange Sky Bar & Restaurant	1. Concrete base Wooden structure	95sqm	-	95	102546	Uday S. Desai	CRZ NOC - dated 21/12/18.	Permanent base structure
Snoopy Bar & Restaurant	1. Concrete base Wooden structure	172sqm	-	172	185662		No CRZ NOC.	Permanent base structure
Ramson's Resort	1. Concrete base Wooden	54sqm	-	54	58289	Remy Fernandes (Man.)	CRZ NOC is pending	Permanent base structure

	structure					(Shoumirs hP.Desai)		
TheWhite Resort	1. Concrete base Iron Metal structure	445+( 54x4= 216 )+(45 x3=13 5)+3 02+42 =1140 sq m	-	1140	1230550	Dattaraj Sawant	No CRZ NOC Demoliti on Order	Permanent base structure
Rama Resort & Restaur ant	1. Concrete base Wooden structure	251sqm	-	251	270937	Amit Rathod	No CRZ NOC.	Permanent base structure
Agonda Cottages (White Sand)	1. Concrete base Wooden structure	257+ 18+( 16x3 5 =560 )=83 5sqm	-	835	901324	Khalandar Kusugal& Partners	CRZNOC - dated 10/12/18.	Permanent base structure
NCH (New Common Home)	1. Wooden structure	87sq m(w ithin per miss ible limit s)	-		0		CRZNOC - dated 29/11/18.	
JoJolapp aAgond a	1. Concrete base Wooden structure	60+61 +87=2 08s qm	-	208	224521	Vikas Bhujul	No CRZ NOC. Demoliti on Order issued.	Permanent base structure
Dunhill Beach Resort	1. Concrete base Wooden structure	224sqm	-	224	241792	Vijay Komrpant	CRZNO C-dated 12/11/20 18.	Permanent base structure
Agonda Sunset	1. Concrete base Wooden structure	125sqm	-	125	134929	Joaozinha Fernande s	CRZNO C-dated 06/02/20 19.	Permanent base structure
Cuba Agonda	1. Concrete base Wooden structure	143+( 35x15 =52 5) =668s qm	-	668	721059	Gregoria Afonso	CRZNO C-dated 26/10/20 18.	Permanent base structure
Dersy Cottages	1. Concrete base Wooden structure	350sqm	-	350	377801	Inasino Fernandes	CRZNOC -dated 02/01/201 9.	Permanent base structure
Seaesta Huts and Shack	1. Concrete base Wooden structure	60sqm	-	60	64766	Rashiket Naik Gaonkar	CRZNO C-dated 12/11/20 18.	Permanent base structure
Undert he Palm	1. Concrete base	69sqm	-	69	74481	Remy Fernandes	CRZNO C-dated 12/11/20	Permanent base structure

	Wooden structure						18.	
Silent Waves	1. Concrete base Wooden structure	60sqm	-	60	64766	Vishwas Pagi	No CRZ NOC.	Permanent base structure
H2O Agonda	1. Concrete base Iron Metal structure	349sqm	-	349	376721	Nilesh G. Pagi	CRZNO C-dated 24/12/2018.	Permanent base structure
Agonda Waves	1. Concrete base Wooden structure	137sqm	-	137	147882	Frenky Fernandes	CRZN OC is pending due to dispute.	Permanent base structure
Agonda Diva Bungalows	1. Concrete base Wooden structure	35sqm x8=280sq m	-	280	302240	Anish Pagi	CRZN OC is pending due to dispute.	Permanent base structure
Agonda Beach Resort	1. Concrete base Wooden structure	65sqm x6=390sq m	-	390	420978	Nilesh Pagi	CRZN OC is pending due to dispute.	Permanent base structure
Sandy Feet	1. Wooden structure	63sqm	-	63	68004	Prajyot Pagi	No CRZ NOC.	
Aqua Bay	1. Concrete base, Wooden structure	50sqm	-	50	53972	Pradeep Pagi	No CRZ NOC.	Permanent base structure
Sand Agonda	1. Concrete base, Wooden structure	137sqm	-	137	147882	Nilesh Pagi	CRZNO C-dated 10/12/2018.	Permanent base structure
Mariposa Beach Grove (Restaurant)	1. Concrete base, Wooden structure	55+46=101	-	101	109022	Sanjay Naik Gaonkar	CRZNO C-dated 13/11/2018.	Permanent base structure
White Sand (Agonda Villa)	1. Concrete base, Wooden structure	100sqm	-	100	107943	Kalandar Baba Kusugal	CRZNO C-dated 10/12/2018.	Permanent base structure
Agonda Beach Bump	1. Concrete base, Wooden structure	163sqm	-	163	175947	Sanjay Salunke	No CRZ NOC. Demolition Order issued.	

Omkar Beach Huts	1. Wooden structure	126sqm (with limits)	-	-	-	Netra Ashok Pagi	CRZNO C-dated 02/11/2018.	
Soulmate Cottages	1. Wooden structure	98sqm	-	98	105784	Kritesh Naik Gaonkar	No CRZ NOC. Demolition Order issued.	
Manveer's Kitchen	1. Concrete base, Wooden structure	194sqm	-	194	209409	Manveer Singh	CRZNO C-dated 02/11/2018.	Permanent base structure
The Mahanama has Sea Food	1. Wooden structure	40sqm	-	40	43177	Uday	No CRZ NOC.	
Nancy's Place/Costantina Huts	1. Wooden structure	20+15+48=83sqm	-	20	21589	Cruz D'costa	CRZNO C-dated 12/11/2018.	
KuraKura	1. Concrete base, Wooden structure	23sqm	-	23	24827	Tipu Pagi	No CRZ NOC.	Permanent base structure
Sonho do Mar	1. Concrete base, Wooden structure (Permanent structure backside)	204sqm	-	204	220204	Sebastiao Jose Coutinho	CRZNO C-dated 17/01/2019.	Permanent structure
Om Sai Beach Resort	1. Concrete base, Wooden structure	284sqm	-	284	306558	Gaurav M. Bhagat	CRZNO C-dated 26/10/2018.	Permanent base structure
Agonda Paradise	1. Concrete base, Wooden structure	(25sqm x 8 = 200sqm)	-	200	215886	Sheetal Dhuri	CRZNO C-dated 10/12/2018.	Permanent base structure
Marv-Inns Resort	1. Concrete base Wooden structure	20sqm	-	20	21589	Narayan G. Faldessai	CRZNO C-dated 06/12/2018.	Permanent base structure
Duck & Chill	1. Concrete base Wooden structure	94sqm	-	94	101466	Shivkumar Naik	CRZNO C-dated 12/11/2018.	Permanent base structure
Agonda	1.	54sqm	-	108	116578	Vishu D.	CRZNO	

BeachVila (Shanti Beach Village)	Wooden structure	x2=108sq m				Joshi	C-dated 12/11/2018.	
Velvet Sunset	1. Wooden structure	74+80=154sqm	-	154	166232	Cetrick	No CRZ NOC.	
Romance Beach Huts	1. Wooden structure	(35x4=140sqm) +(30x6=180sq)	-	320	345418	Abdul Shaikh	No CRZ NOC.	
The Bay Corner	1. Concrete base Wooden structure	55sqm x11=605sqm	-	605	653055	Prashant Siddha	No CRZ NOC.	Permanent base structure

**AND WHEREAS**, the Expert Committee has calculated the environmental compensation and mentioned in the table via a vis the parties which are to be recovered.

**AND WHEREAS**, the report of the Expert Committee was placed before the Authority in its 327<sup>th</sup> GCZMA Meeting held on 16/01/2023, the Authority decided that, "The Authority perused the report submitted by the Expert Committee constituted to conduct the Study and draw up the Environmental Compensation in respect to individual cases pertaining to Paryavaran matters. The Chairman informed that presently the Authority is dealing with 241 number of cases pertaining to environmental compensation. Out of 241 numbers the Expert Committed constituted vide the Administrative Order, the committee has submitted a partial report of environmental compensation only in respect of 93 cases out of which 50 matters pertain to the North District and 43 cases pertain to the South District. The Authority decided to issue direction u/s 5 of EPA to recover the environmental compensation respectively".

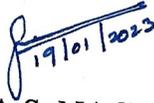
**AND WHEREAS**, the Authority decided to accept the findings of the report and decided issue directions to recover the environmental compensation from the concerned parties.

**NOW THEREFORE**, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 read with sub-rule (3) (a) of rule 4 of the Environment (Protection) Rules, 1986, read with power vested with the GCZMA vide Order S.O.6071 (E) dated 27/12/2022; issued by the Ministry of Environment & Forests, Government of India, the GCZMA, hereby directs you to deposit an amount reflected in the table vis a vis the parties with the GCZMA on 31<sup>st</sup> January 2023 either



by D.D / pay order. Further, the **COLLECTOR, SOUTH GOA** shall recover the amount from the parties. In case of delay/failure on the part of the parties to comply with the directions to deposit the environmental compensation the Collector may recover the same as arrears of Land Revenue and disconnect the electricity and seal the premises.

**For and on Behalf of the  
Goa Coastal Zone Management Authority**

  
(DR GEETA S. NAGVENKAR)  
Member Secretary (GCZMA)

To,

The Collector South & District Magistrate, (South), Office of the Collector (South) Margão Goa... to serve upon the parties the above directions and recover the environmental compensation from the parties.

1. *Summersky Beach Resort through its owner Akash Bhagat, Agonda Canacona Goa.*
2. *Saxony Restaurant & Huts through Kuldeep Devidas (Badal N. Gaonkar), Agonda Canacona Goa.*
3. *Founting trip, Agonda Canacona Goa.*
4. *Orange Sky Bar & Restaurant through Mr. Uday S. Desai, Agonda Canacona Goa.*
5. *Snoopy Bar and Restaurant, Agonda Canacona Goa.*
6. *Ramson's Resort through Mr. Remy Fernandes (Man.) and Mr. Shoumirsh P. Desai), Agonda Canacona Goa.*
7. *The White Resort through Dattaraj Sawant, Agonda Canacona Goa.*
8. *Rama Resort & Restaurant through Prop Amit Rathod, Agonda Canacona Goa.*
9. *Agonda Cottage (White Sand) through Prop Khalandar Kusugal & Partners, Agonda Canacona Goa.*
10. *New Common Home, Agonda Canacona Goa.*
11. *Jo Jolappa Agonda through prop Vikas Bhujul, Agonda Canacona Goa.*
12. *Dunhill Beach Resort through prop Vijay Komrpant, Agonda Canacona Goa.*
13. *Agonda Sunset through prop Joanozinha Fernandes, Agonda Canacona Goa.*
14. *Cuba Agonda through prop Gregoria Afonso, Agonda Canacona Goa.*
15. *Dersy Cottages through prop Inasino Fernandes, Agonda Canacona Goa.*
16. *Seaesta Huts and Shack through Rashiket Naik Gaonkar, Agonda Canacona Goa.*
17. *Under the Palm through prop Remy Fernandes, Agonda Canacona Goa.*
18. *Silent Waves through prop Vishwas Pagi, Agonda Canacona Goa.*
19. *H<sub>2</sub>O Agonda through prop Nilesh G. Pagi, Agonda Canacona Goa.*
20. *Agonda Waves through prop. Frenky Fernandes, Agonda Canacona Goa.*
21. *Agonda Diva Bungalows through prop Anish Pagi, Agonda Canacona Goa.*
22. *Agonda Beach Resort through prop. Nilesh Pagi, Agonda Canacona Goa.*
23. *Sandy Feet through its prop Prajyot Pagi, Agonda Canacona Goa.*
24. *Aqua Bay through its prop. Pradeep Pagi, Agonda Canacona Goa.*
25. *Sand Agonda through its prop. Nilesh Pagi, Agonda Canacona Goa.*
26. *Mariposa Beach Grove Cottages through its prop. Sanjay Naik Gaonkar, Agonda Canacona Goa.*

27. *White Sand (Agonda Villa) through its prop. Kalandar Baba Kusugal, Agonda Canacona Goa.*
28. *Agonda Beach Bump through Sanjay Salunke, Agonda Canacona Goa.*
29. *Omkar Beach Huts through Netra Ashok Pagi, Agonda Canacona Goa.*
30. *Soulmate Cottages through its prop. Kritesh Naik Gaonkar, Agonda Canacona Goa.*
31. *Manveer's Kitchen through its prop. Manveer Singh, Agonda Canacona Goa.*
32. *The Mahanama has Sea Food through its prop. Uday, Agonda Canacona Goa.*
33. *Nancy,s Place/Costatina Huts through prop. Cruz D'costa. Agonda Canacona Goa.*
34. *Kura Kura through its prop Tipu Pagi. Agonda Canacona Goa.*
35. *Sonho do Mar through its prop sebestio Jose Coutinho, Agonda Canacona Goa.*
36. *Om sai beach Resort through its prop. Gaurav M. Bhagat, Agonda Canacona Goa.*
37. *Agonda Paradise through to prop. Sheetal Dhuri, Agonda Canacona Goa.*
38. *Marv-Inns Resort through its prop Narayan G. Faldessai, Agonda Canacona Goa.*
39. *Duck & Chill through its prop Shivkumar Naik, Agonda Canacona Goa.*
40. *Agonda Beach Villa (Shanti Beach Village) through its prop. Vishu D. Joshi, Agonda Canacona Goa.*
41. *Velvet Sunset though its prop Cetrick, Agonda Canacona Goa.*
42. *Romance Beach Huts(Coca Huts) through its prop Abdul Shaikh, Agonda Canacona Goa.*
43. *The Bay Corner through its prop Prashant Siddha, Agonda Canacona Goa.*

Copy to :

1. **Goa Paryavaran Savrakshan Sangharsh Samitee** through the President, (Bruno Rodrigues) office at S-1, Renuka Residency, Behind KTC Bus stand, Fatorda, Margao-Goa 403601...for information.



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**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Science, Technology &amp; Environment, (Govt. of Goa)

4<sup>th</sup> Floor, Dempo Tower, Patto, Panaji Goa.Website: [www.czma.goa.gov.in](http://www.czma.goa.gov.in)

Ref. No. GCZMA/N/NGT Matter / 19-20/01/2366

Date: 19/01/2023

**DIRECTIONS ISSUED UNDER SECTION 5 OF THE ENVIRONMENTAL (PROTECTION) Act, 1986, READ WITH RULE 4 OF THE ENVIRONMENT PROTECTION) RULES, 1986**

**WHEREAS**, the Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

**WHEREAS**, Goa ParyavaranSavarakshanSangharshSamitee had filed application before the National Green Tribunal seeking enforcement of the order of the Hon'ble Tribunal dated 02.11.2017 in Original Application No. 23/2014. By the order dated 02.11.2017, the Tribunal had directed the Goa Coastal Zone Management Authority (GCZMA), to take action against temporary structures constructed along the beaches of Morjim, Mandrem, Galgibag and Agonda without specific permission from GCZMA in No Development Zone (NDZ).

**AND WHEREAS**, the Goa ParyavaranSavarakshanSangharshSamitee, filed an application for execution of the order dated 02.11.2017 passed in Original Application No. 23/2014 .

**AND WHEREAS**, vide said order the Hon'ble NGT had further issued directions to the Goa Coastal Zone Management Authority (GCZMA), to take action against temporary structures constructed along the beaches of Morjim, Mandrem, Galgibag and Agonda without specific permission from GCZMA in No Development Zone (NDZ). The Tribunal had also directed that the compensation be recovered by the GCZMA from those violating the above norms, apart from other incidental directions.

**AND WHEREAS**, Authority had passed various orders in respect of the violator who had carried out violations in the Turtle Nesting Sites at Agonda, Galgibag, Mandrem and Morjim.

**AND WHEREAS**, the Hon'ble NGT vide order dated 26/10/2021 and 08/12/2021, had observed that compared to the large volume of violations the recovery of the environmental compensation appears to be pittance for want of expert so as to assure



the environmental damage caused and appropriate compensation to be recovered from the violators. Hence the GCZMA made a request to the Hon'ble NGT for forming a Committee in order to assess environmental compensation.

**AND WHEREAS**, the Goa Coastal Zone Management Authority (GCZMA), in its 289<sup>th</sup> GCZMA meeting held on 8.2.2022 formed a committee to work out the formula for calculation of Environmental Compensation to be recovered from the violators, The Committee consists of ShriSujeet Kumar Dongre (Expert Member GCZMA), Shri. PranoyBaidya (Scientific Consultant), and Shri.Savio J F Correia (Expert Member GCZMA).

**AND WHEREAS** the committee arrived at a compensation amount by performing standard meta-analysis, that combines results of multiple scientific studies from the coastal regions of the Indian Sub-continent wherever possible and in some cases similar eco system types globally. Damage incurred through disruption of eco system service values (Provisioning, Regulating, Supporting and Cultural) have been calculated across four major habitat types and their values are adjusted to reflect inflation rates using Consumer Price Index Values. Therefore, the Authority decided to recover Environmental compensation @ of Rs.25906173.91(Rupees: Two Crore Fifty-Nine Lakhs Six Thousand One Hundred and Seventy-Four only) per hectare per year, which translate to Rs. 2590/- per square meter per year; in respect of the violation cases which include alteration natural landscape, erection of temporary or permanent structures, landscaping by removing native vegetation, flattening the Dunes, change in native vegetation composition, construction of swimming pool etc. The Authority resolved to carry out exercise of calculation of fines based on area damaged calculating difference in land use change in square meter by satellite imagery (from the year the violation was noticed) along with field verification on case-to-case basis so that compensation can be recovered from the violators by using the formulae "*Rs.2590/- per sq. mts x no of years x Area in sqmts = Total Environmental Compensation*".

**AND WHEREAS**, in the 293<sup>rd</sup> Meeting of the GCZMA held on 24/02/2022; the Authority decided to adopt the Report and work on imposing Environmental Compensation and recover the same from the violators.

**AND WHEREAS**, in the 297<sup>th</sup> Meeting of the GCZMA held on 31/03/2022; the Authority decided to issue order directing Shri Savio J. F. Correia Expert Member, Shri Sujeetkumar Dongre Expert Member, and Shri Pranoy Boudhya (Scientific Consultant) to work out Environmental Compensation in each and every case wherein violation of CRZ rules and regulations are notice and submit the report.

AND WHEREAS, based on the Reports for North Goa Turtle Nesting Beaches giving details of the violations in the North District of Morjim, Mandrem and calculations are as under

Col A	Col B	Col C	Col D	Col E	Col F	Col G	Col H	Col I
Name of the violator	Nature of violation	Area under Violation Sl. 1 in Col B (sqm) (X-144sqm) where 144 is the permitted area by DoT, GoG.	Area under Violation Sl.2 in Col B (Total net = Total gross area of extra sunbeds above permitted number of 30, plus any other extra structures noted by the committee in 2019) In case the structure is illegal, all assets on the beach are treated as violation for area calculation	Total Violation (sqm) Col C + Col D	Coastal Damage Value = INR 1079.43/m2 /5months	Owner (s)	GCZMA Remark	2022 Committee Notes
Planet Bollywood	1. Temporary Bamboo structure 2. 138 Sun beds and sheds on beach	266-144 = 122sqm	138 sunbeds -30 permitted =108 sunbeds extra, 108x1.4sqm = 151.2sqm, Total net = 151.2sqm	273.2	294900	Peru Lawrance 9689801108	Tourism Shack	
Planet Morjim	1. Temporary Bamboo structure 2. 75 Sun beds and 15 shedson beach	195 - 144 = 51 sqm	75 sunbeds -30 permitted = 45sunbeds extra, 45x1.4sqm =63sqm, 15shedsx6 sqm=90sqm; Total net = 153sqm	204	220204	Ketki Morje 9822979064/ SantoshMorje 9767182045/ ShriramNaik 9822979064	Tourism Shack	
CaféSea Gull Beach Shack	1. Temporary Bamboo structure 2.74 Sun beds, 15 Canopy. On beach	206.87 - 144=62.87sqm	74sunbeds -30 permitted=44 sunbeds extra, 44x1.4sqm= 61.6sqm, 15 canopies x 5sqm= 75sqm; Total net = 136.6sqm	199.47	215314	Sharad Harmalkar 7588441862/ Nivernath Morje 9822987764	Tourism Shack	



Mira café	1. Temporary Bamboo structure 2. 63 Sun beds, 15 Sheds on beach	288.25-144=144.25sq m	63sunbeds - 30 permitted=33sunbeds extra, 33x1.4sqm = 46.2sqm, 15shedsx6sqm=90sqm; Total net = 136.2sqm	280.45	302726	Conceicao Mendes Noronha/Sus hantMorje	Tourism Shack	
Fernando beach shack (Johny Planet Rock Café)	1. Temporary Bamboo structure 2. 59 Sun beds, 12 Canopy on beach	288.86 - 144=144.86sq m	59sunbeds -30 permitted =29sunbeds extra, 29x1.4sqm= 40.6sqm, 12 canopies x 5sqm= 60sqm; Total net = 100.6sqm	245.46	264957	VijayM. Bandekar 976355258 5/ John Fernandes 982216508 8	Tourism Shack	
La Marine /Sunshine	1. Temporary Bamboo structure 2. 40 Sun beds + Canopy on beach	262.41-144=118.41sq m	40sunbeds - 30 permitted = 10sunbeds extra, 10x1.4sqm = 14sqm, 1 canopies x 5sqm = 5sqm; Total net = 19sqm	137.41	148324	Jose D'souza 982216711 4	Tourism Shack	
Boom shack	1. Temporary Bamboo structure 2. 40 Sun beds ,15 Canopy on beach	255.53-144=111.53sq m	40sunbeds - 30 permitted = 10sunbeds extra, 10x1.4sqm = 14sqm, 15 canopies x 5sqm = 75sqm; Total net = 89sqm	200.53	216458	Laxmikant morje/ Satish morje 982238256 4	Tourism Shack	
Del Mar Cafe	1. Temporary Bamboo structure 2. 40 Sun beds and sheds	257.34-144=113.34sq m	40sunbeds - 30 permitted = 10sunbeds extra, 10x1.4sqm = 14sqm, 1shedsx6sqm =6sqm; Total net = 20sqm	133.34	143931	MalcolanD 'souza 982248025 4	Tourism Shack	
Eden Garden	Temporary Bamboo structure 2. 30 Sun beds on beach	50sqm	30sunbeds, 30x1.4=42sq m	92	99308	Vishal Morje 880570582 1	Erected without CRZ NOC	
Sunrise Beach shack	Temporary Bamboo structure 2. 15 Sun beds and sheds on beach	73.57sqm	15sunbeds, 15x1.4sqm = 21sqm, 1shedx6sqm =6sqm; Total net = 27sqm	100.57	108558	Filomena Fernandes 992313360 6	Erected without CRZ NOC	

Ryan Café	1. Temporary Bamboo structure 2. 27 Sun beds and sheds on beach	85.89sqm	27sunbeds, 27x1.4sqm = 37.8sqm, 1shedx6sqm =6sqm; Total net = 43.8sqm	129.69	139991	RamkrishnaMorje 9923640525	Erected without CRZ NOC	
Happy boys restaurant	1. Temporary Bamboo structure 2. 30 Sun beds on beach	52.5sqm	30sunbeds, 30x2=60sqm	112.5	121436	Remy Fernandes 9921710818	Erected without CRZ NOC	
Rainbow Restaurant	1. Temporary wooden structure 2. 20 Sun beds on beach	99.62sqm	20sunbeds, 20x1.4=28sqm	127.62	137757	Anant Shetgaonkar 9822382811	Erected without CRZ NOC	
Cafe Ciroc	1. Temporary wooden structure 2. 30 Sun beds on beach	63.44+61.3=124.74sqm	30sunbeds, 30x1.4=42sqm	166.74	179984	Jeet Govekar 9130681519	Erected without CRZ NOC	
Rock Bite Beach Resort Cafe & bar	1. Temporary Bamboo structure 2. 42 sun beds 10 sheds on beach.	75.87sqm	42sunbeds, 42x1.4sqm = 58.8sqm, 10shedsx6sqm=60sqm; Total net = 118.8sqm	194.67	210133	Arun Khole 9822176503	Erected without CRZ NOC	
Britto shacks	1. Temporary Bamboo structure 2. 19 Sun beds, 2 sheds on beach	61.92sqm (Within permissible limits)	19 sunbeds within permits, 2shedsx6sqm =12sqm; Total net = 12sqm	12	12953	Fransis Britto 9850473724	Tourism Shack	
Cafe Unplugged Beach Shack	1. Temporary Bamboo structure 2. 50 Sun beds on beach	264.9-144=120.9sqm	45sunbeds - 30 permitted = 15sunbeds extra, 15x1.4sqm = 21sqm; Total net = 21sqm	141.9	153171	Marshall 9822144011, Violeta 9822023505	Tourism Shack	
Taste of India Beach Shack	1. Temporary Bamboo structure, 2. 45 Sun beds on beach	228.12-144=84.12sqm	45sunbeds - 30 permitted = 15sunbeds extra, 15x1.4sqm = 21sqm; Total net = 21sqm	105.12	113470	Annie Fernandes 9822168854	Tourism Shack	
UshankaGadrael beach shack	1. Temporary Bamboo structure	197-144=53sqm	50sunbeds - 30 permitted = 20sunbeds extra, 20x1.4sqm =	81	87434	Gabriel Fernandes 9822104717	Tourism Shack	

	2. 50 Sun beds on beach		28sqm; Total net = 28sqm					
Goan Fish & Fenny	1. Temporary Bamboo structure 2. 38 Sun beds on beach	142.60sqm	38sunbeds, 38x1.4sqm = 53.2sqm; Total net = 53.2sqm	195.8	211352	Albino Madeira 9822143438	Erected without CRZ NOC	
Tiger bay Resto bar	1. Temporary shacks, Plinth is concrete structure & floor tiles; Bar counter and Platform permanent 2. 13 Sun beds, 25 tables, Temporary canopy shades on beach.	154.88+81.47+154.27=390.62 sqm	13sunbeds, 13x1.4sqm = 18.2sqm, 1shedsx6sqm =6sqm; Total net = 24.2sqm	414.82	447769	Naresh Sabrasiya 8866113180	Erected without CRZ NOC	Permanent structure
Trip Pedopah/Resto Bar	1. Temporary Bamboo structure 2. 10 Sun beds, 2 sheds	178.17+66.20=244.37sqm	10sunbeds, 10x1.4sqm = 14sqm, 2shedsx6sqm =12sqm; Total net = 26sqm	270.37	291845	SarfarajAlam 9822982105 KalpashFondekar 9890633371	Erected without CRZ NOC	
Sico bar & Restaurant, Zanzibar/Baison bottle	1. Ongoing construction, permanent; Permanent plinth; G+1 structure; Steel fabricated Fencing	102.44+6.17+40.45=149.06sqm	NA	149.06	160900	Mark Fernandes 9823274707	Erected without CRZ NOC	Permanent structure
Morjim Café	1. Temporary Bamboo structure 2. 32 Sun beds on beach	182.67sqm	32sunbeds, 32x1.4sqm = 44.8sqm; Total net = 44.8sqm	227.47	245538	Bobby 7887505976/ udday 9767924279	Erected without CRZ NOC	
Bora Bora Restaurant	1. Temporary Bamboo structure 2. 6 Sun beds	434.94sqm	6sunbeds, 6x1.4sqm = 8.4sqm; Total net = 8.4sqm	443.34	478554	Girish Naik 9657210443	Erected without CRZ NOC	
Om Ganesh Bar & Restaurant	1. Temporary Bamboo	213sqm	47sunbeds, 47x1.4sqm =65.8sqm,	284.8	307422	LaduShetgaonkar 9881597717	Erected without CRZ	



	structure; Kitchen permane nt; Cottages 2. 47 Sun beds sheds on beach		1shedsx6sqm =6sqm; Total net = 71.8qm				NOC	
Change Your Mind Restaurant	1. Tempora ry Bambo o structure; 2. 75 Sun beds, sheds on beach	124.86sq m	75sunbeds, 75x1.4sqm =105sqm, 1shedsx6sqm =6sqm; Total net = 111sqm	235.86	254594	Sadguru Harmalkar 982238929 0	Erected without CRZ NOC	
Gopal Restaurant and Sai Ganesh Hotel	1. Permane nt G+1 building with 12 rooms, Toilet block; wooden shacks 2. 100 Sun beds, sheds on beach	129sqm	100sunbeds, 100x1.4sqm =140sqm, 1shedsx6sqm =6sqm; Total net = 146sqm	275	296843	Gopal Shetgaonk ar 982214741 6	Erected without CRZ NOC	Erected without CRZ NOC
Por do Sol beach Lounge	1. Concrete structures near entrance; Permane nt stage and Bar counter; permane nt swimmin g pool; 2. 10 Sun beds,5 Sheds on beach	280+200+ 67=5 47sqm	10sunbeds, 10x1.4sqm =14sqm, 6shedsx6sqm =36sqm; Total net = 50sqm	597	644420	Ashvini Chowdary 991075376 6/ Rohit Kumar 875061151 3	Erected without CRZ NOC	Permanent structure
Leela/Elevar beach bar & restaurant	1. Tempora ry Bambo o structure 2.	102sqm	NA	102	110102	prakash 913035218 8	Erected without CRZ NOC	
La Cabana Beach Spa	1. Permane nt Structure ; 42 cottages + 1 Villa + 3 Tents; G+1 structure 2. 7 Sun beds on beach	129+110+ (33* 42=1386) +216+360 +89+ 718=3008	7sunbeds, 7x1.4sqm =9.8sqm; Total net = 9.8sqm	3017.8	3257504	Harihar Mhamal 888863633 4/ Pramod Rane 838009156 7	Erected without CRZ NOC	Permanent structure
Ding Dong beach shack	1. Tempora ry Bambo o structure	149- 144=5sqm	27 sunbeds under permit	5	5397	Arun Shetgaonk ar 992166963 8	Tourism Shack	



	ON BEACH 2. 27 Sun beds on beach							
Anahata Retreat	1. Bamboo & grass huts 16 nos. Permanent construction 5 nos.	106+85+95+43+41=370sqm+(18*16=288sqm)=658sqm	33 Sun beds, 33x1.4sqm=46.2sqm	704.2	760135	RishalSahani 9999176701	With CRZ NOC	
Babu Huts & The Pagan Café	1. Shack: Temporary Bamboo structure; 12 cottages on permanent plinth and partial laterite walls 2. 40 Sun beds, 8 sheds on beach	56.5*12=678sqm+130sqm=808sqm	40sunbeds, 40x1.4sqm=38.6sqm, 8shedsx6sqm=48sqm; Total net = 86.6sqm	894.6	965658	Viraj Harmalkar 9765795668	Erected without CRZ NOC	Permanent structure
Body and Soul beach shack	1. Shack: Temporary Bamboo structure; ON BEACH; 2. 20 Sun beds. 7 Sheds on beach	157.37sqm	20sunbeds, 20x1.4sqm=28sqm, 7shedsx6sqm=42sqm; Total net = 70sqm	227.37	245430	Omkar Soni 7758017154	Erected without CRZ NOC	
Freedom Café	1. Temporary Bamboo structure - ON BEACH; 2. 50 Sun beds & Sheds on beach	187-144=43sqm	50sunbeds - 30 permitted = 20 sunbeds extra, 20x1.4sqm=28sqm, 1shedsx6sqm=6sqm; Total net = 34sqm	77	83116	Manual Fernandes 8390188044	Tourism Shack	
Kiss Kiss Café	1 Temporary Bamboo structure; 2. 21 Sun beds + 8 tables & sheds on beach	182-144=38sqm	21sunbeds within permit, 8shedsx6sqm=48sqm; Total net = 48sqm	86	92831	Siddhart Sawant 8805710415	Tourism Shack	
Vickey Ayurvedic Massage parlour	1. Temporary Bamboo structure	148sqm	NA	148	159756	Shehzad 9911619781	Erected without CRZ NOC	
Vailankani Beach shack	1. Temporary Bamboo	191-144=47sqm	38sunbeds - 30 permitted = 8 sunbeds extra,	58.2	62823	Sanjay Gohar 78751488339	Tourism Shack	

	structure; 2. 38 Sun beds on beach		8x1.4sqm =11.2sqm					
The Sunset Bar & Restaurant	1. Permane nt RCC Structure with PCC Flooring, G+1; 2. 32 Sun beds on beach	330sqm	32sunbeds, 32x1.4sqm =44.8sqm; Total net = 44.8qm	374.8	404570	Alex Fernandes 942383742 2/ Biswajit Gain 744744313 3	Erected without CRZ NOC	Permanent structure
Beach Street Eco- resort	1. Tempora ry wooden structure with cemented flooring. 2. 20 Sun beds on beach	164sqm	20sunbeds, 20x1.4sqm =28sqm; Total net = 28qm	192	207250.56	Aditya Deshprabh u 976585354 9/ Vishnu Kanhoji 914549548 8	Erected without CRZ NOC	More permanent structures that are not reported in 2019 report
Dunes Holiday Village	1. Tempora ry wooden structure with cemented flooring. 2. 40 Sunbeds	418sqm	40sunbeds, 40x1.4sqm =56sqm; Total net = 56qm	474	511650	James Fernandes 942331419 6	Erected without CRZ NOC	
Mandrem Village Resort	1. Tempora ry wooden structure with cemented flooring.; 2. 50 Sun beds on beach	190sqm	50sunbeds, 50x1.4sqm =70sqm; Total net = 70qm	260	280652	Kartik 771999882 7	Erected without CRZ, NOC	
O' Saiba beach Resort	1. Shack:Te mporary structure with cemented flooring; 16 cottages; 2. 54 Sun beds & Sheds on beach	24sqmx16 =384 sqm+85.4s qm= 496.4sqm	54sunbeds, 50x1.4sqm =75.6sqm; 1shedsx6sqm =6sqm ; Total net = 81.6sqm	578	623911	Sunny Nehora 955299744 0/ Sudesh Kumar 830841565 5/ Sadguru 855205379 9	Erected without CRZ NOC	Cement Flooring
The River Side Bar & Restaurant	1. Permane nt G+1 structure; 23 cottages with tiled roof and cemented flooring 2. 81 Sun beds & sheds on beach	24sqmx23 =552 sqm+194s qm = 746sqm	81sunbeds, 81x1.4sqm =113.4sqm; 1shedsx6sqm =6sqm ; Total net = 119.4sqm	865.4	934139	Lawrance D'souza 800733734 5/ James D'souza 904950360 5	Erected without CRZ NOC	Permanent structure

Morjim Holiday beach Resort Restaurant & bar	1. Shack: temporary Bamboo structure; 15 permanent cottages; 2. 40 Sun beds on beach	11sqmx15 =165 sqm+117sqm= 282sqm	40 sunbeds,40x1.4sqm =56sqm; Total net = 56sqm	338	364847	Agnelo D'Souza 9764705421	Erected without CRZ NOC	Permanent structure
Casa Obrigado cottages & spa (Royal Touch Beach Resort)	1. Shack: Temporary wooden structure with G.I. roofing sheets; Extension with wooden cottages on beach; 20 cottages	102sqm + (14x20 = 280sqm) = 382sqm	NA	382	412342	Pascal D'souza 9158774118	Erected without CRZ NOC	
Morjim Hermitage Café	1. Shack: Temporary Bamboo structure; 9 cottages; 2. 8 Sun beds	109sqm + (14x9 = 126sqm)	8 sunbeds,8x1.4sqm =11.2sqm; Total net = 11.2sqm	246.2	265756	Albert D'souza 9822101428	Erected without CRZ NOC	
Goan Café N Resort	1. Temporary wooden structure; 12 cottages, 2. 40 Sun beds, 5 sheds on beach	32.24sqm +(14sqmx12=168sqm) = 200.24	40sunbeds, 40x1.4sqm =56sqm; 5shedsx6sqm =30sqm; Total net = 86sqm	286.24	308976	Antony lobo 9822165100	Erected without CRZ NOC	
Village Susegat	1. Temporary Bamboo structure 2. 20 sun beds on beach	50sqm	20sunbeds,20x1.4sqm =28sqm; Total net = 28sqm	78	84196	Ashish Sharma 7838319758	Erected without CRZ NOC	

**AND WHEREAS,** the Expert Committee has calculated the environmental compensation and mentioned in the table via a vis the parties which are to be recovered.

**AND WHEREAS,** the report of the Expert Committee was placed before the Authority in its 327<sup>th</sup> GCZMA Meeting held on 16/01/2023, the Authority decided that, "The Authority perused the report submitted by the Expert Committee constituted to conduct the Study and draw up the Environmental Compensation in respect to individual cases pertaining to Paryavaran matters. The Chairman informed that presently the

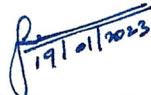
Authority is dealing with 241 number of cases pertaining to environmental compensation. Out of 241 numbers the Expert Committed constituted vide the Administrative Order, the committee has submitted a partial report of environmental compensation only in respect of 93 cases out of which 50 matters pertain to the North District and 43 cases pertain to the South District. The Authority decided to issue direction u/s 5 of EPA to recover the environmental compensation respectively”.

**AND WHEREAS**, the Authority decided to accept the findings of the report and decided issue directions to recover the environmental compensation from the concerned parties.

**NOW THEREFORE**, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 read with sub-rule (3) (a) of rule 4 of the Environment (Protection) Rules, 1986, read with power vested with the GCZMA vide Order S.O. 6071 (E) dated 27/10/2022; issued by the Ministry of Environment & Forests, Government of India, the GCZMA, hereby directs you to deposit an amount reflected in the table vis a vis the parties with the GCZMA on 31<sup>st</sup> January 2023 either by D.D / pay order. In case of delay/failure on the part of the parties to comply with the directions to deposit the environmental compensation the Collector may recover the same as arrears of Land Revenue and disconnect the Electricity and Seal the premises.

**For and on Behalf of the**

**Goa Coastal Zone Management Authority**

  
(DR GEETA S. NAGVENKAR )  
Member Secretary (GCZMA)

O/C

To,

1. **The Collector North & District Magistrate, (North), Office of the Collector (North) Panaji Goa** .....to serve upon the parties the above directions and recover the environmental compensation from the parties.
2. **Planet Bollywood through Peru Lawrence, resident of Morjim, Pernem**..... with a direction to make the payment to the Authority
3. **Planet Morjim through KetkiMorje, SantoshMorje and ShriramNaik, resident of House No. 1301/A, Tembwada, Morjim, Pernem**... with a direction to make the payment to the Authority.
4. **Cafe Sea Gull Beach Shack through Sharad Harmalkar Nivernath Morje, resident of house no 766, Gawde Wada, MorjimPernem**... with a direction to make the payment to the Authority ..... with a direction to make the payment to the Authority



5. **Mira Cafe through Conceicao Mendes Noronha and Sushant Morje**, resident of House No. 744, MaimeVadda, Nerul, Bardez Goa..... *with a direction to make the payment to the Authority*
6. **Fernando beach Shack (Jhony Planet Rock Café) through Vijay M Bandekar and John Fernandes**, resident of Morjim, Pernem..... *with a direction to make the payment to the Authority*
7. **La Marine / Sunshine through Jose D'souza**, resident of Morjim, Pernem. .... *with a direction to make the payment to the Authority*
8. **Boom shack through LaxmikantMorje Satish Morje**, resident of Temb Wada, Morjim, Pernem..... *with a direction to make the payment to the Authority*
9. **Del Mar Cafe through Malcolm D'souza**, resident of House No 1382 Temb Vaddo MorjimPernem..... *with a direction to make the payment to the Authority*
10. **Eden Garden through Vishal Morje**, resident of Morjim, Pernem..... *with a direction to make the payment to the Authority*
11. **Sunrise Beach Shack through Filomena Fernandes**, resident of Morjim..... *with a direction to make the payment to the Authority*
12. **Ryan Cafe through RamkrishnaMorje**, resident of Morjim, Pernem..... *with a direction to make the payment to the Authority*
13. **Happy Boys Restaurant through Remy Fernandes**, resident of Morjim, Pernem..... *with a direction to make the payment to the Authority*
14. **Rainbow Restaurant through Anant Shetgaonkar**, resident of Morjim, Pernem..... *with a direction to make the payment to the Authority*
15. **Cafe Ciroc through Vaman alias Jeet Govekar**, resident of Morjim, Pernem, resident of Morjim, Pernem..... *with a direction to make the payment to the Authority*
16. **Rock Bite Beach Resort Cafe & bar through ArunKhole**, resident VithaldasWada, Morjim, Pernem..... *with a direction to make the payment to the Authority*
17. **Britto shacks through Francis Britto**, resident of House No 368, Vithaldas Wada, MorjimPernem Goa..... *with a direction to make the payment to the Authority*
18. **Cafe Unplugged Beach shack through Marshall**, resident of Morjim, Pernem..... *with a direction to make the payment to the Authority*
19. **Taste of India Beach shack through Smt Annie Fernandes**, resident of House No. 77, Bhatir Vaddo, Morjim, Pernem..... *with a direction to make the payment to the Authority*
20. **UshankaGabrael Beach Shack through owner Gabriel Fernandes**, Morjim, Pernem..... *with a direction to make the payment to the Authority*



21. **The Goan Fish and Fenny, c/o Albino Madeira**, resident of House no. 82, Gaunsa Waddo, Siolim Bardez Goa..... *with a direction to make the payment to the Authority*
22. **Tiger Bay Resto Bar through Victor Dias**, resident of house no 795, Vithaldas Waddo, Morjim, Pernem Goa..... *with a direction to make the payment to the Authority*
23. **Tiger Bay Resto Bar through NARESH SABRASIYA**, Morjim..... *with a direction to make the payment to the Authority*
24. **Trip Pedopah/Resto Bar Through Sarfaraj Alam and Kalpesh Fondekar**, resident of House No 1/239C, Gaura Vaddo, Calangute Bardez Goa..... *with a direction to make the payment to the Authority*
25. **Sico bar and Restaurant, Zanzibar/Baison Bottle through Mark Fernandes**, G-202, Annette Beach Aparments, Khobra Vaddo, Calangute Bardez Goa..... *with a direction to make the payment to the Authority*
26. **Morjim cafe through Bobby Udday**, resident of Morjim, Pernem..... *with a direction to make the payment to the Authority*
27. **Bora Bora Restaurant through Mr Girish Naik**, resident of Vithaldas Waddo, Morjim, Pernem..... *with a direction to make the payment to the Authority*
28. **Om Ganesh Bar & Restaurant through its owner Mr.Ladu Shetgaonkar Mandrem**..... *with a direction to make the payment to the Authority*
29. **Change Your Mind Restaurant through its owner Sadguru Harmalkar**, resident of Ashvem, Mandrem..... *with a direction to make the payment to the Authority*
30. **Gopal Restaurant and Sai Ganesh Hotel through its owner Gopal Shetgaonkar, Mandrem**..... *with a direction to make the payment to the Authority*
31. **Por do Sol beach Lounge, Ashvini Chowdary/Rohit Kumar** resident of Morjim..... *with a direction to make the payment to the Authority*
32. **Leela/Elevar beach bar and restaurant, through Mr Raghoba Shetgaonkar**, resident of House No 704/A, Mardiwada, Morjim Pernem Goa..... *with a direction to make the payment to the Authority*
33. **Mr Pramod Rane, La Cabana Beach and Spa**, resident of 10, Rayu Chamber, H.S.Road, Panaji Goa..... *with a direction to make the payment to the Authority*
34. **Ding Dong Beach Shack through Arun Shetgaonkar** resident of Ashvem
35. **Anahata Retreat (Mandrem Hotels Pvt Ltd) through Owner Rishal Sahani**, Morjim, Pernem Goa..... *with a direction to make the payment to the Authority*
36. **Babu Huts & the Pagan Cafe through owner Viraj Harmalkar**, Morjim..... *with a direction to make the payment to the Authority*
37. **Body and Soul beach Shack, through its owner Omkar Soni** resident of Morjim. .... *with a direction to make the payment to the Authority*



38. **Freedom Cafe Manual Fernandes 8390188044** resident of Mandrem. .... with a direction to make the payment to the Authority
39. **Kiss Kiss Café** through its owner **Siddhart Sawant**, resident of Morjim..... with a direction to make the payment to the Authority
40. **Vickey Ayurvedic Massage parlour**, through its Owner **Shehzad**, Mandrem..... with a direction to make the payment to the Authority
41. **Vailankani Beach Shack**, through **Mr. Agnel Fernandes**, r/o Junaswada, Mandrem, Pernem, Goa..... with a direction to make the payment to the Authority
42. **Sunset Bar and Restaurant**, through **Alex Fernandes**, Junswada, mandrem, Pernem Goa..... with a direction to make the payment to the Authority
43. **Beach Street Eco- resort** through **Mr Aditya Deshprabhu**, Junaswada, Mandrem, Pernem Goa. .... with a direction to make the payment to the Authority
44. **Dunes Holiday Village**, through its owner **James Fernandes**, Mandrem. .... with a direction to make the payment to the Authority
45. **Mandrem Village Resort**, thorough **Kartik**, Mandrem..... with a direction to make the payment to the Authority
46. **O'Saiba Beach Resort**, through **Sunny Nehora and Sudesh Kumar and Sadguru Mandrem**..... with a direction to make the payment to the Authority
47. **The River Side Bar and Restaurant**, through its Owner **Lawrence D'Souza**, resident of House No. 440/2, Junas Wada Mandrem Pernem Goa..... with a direction to make the payment to the Authority
48. **Morjim Holiday Beach Resort Restaurant and Bar** through **Agnelo D'Souza**, Tembwaddo, Morjim Pernem. .... with a direction to make the payment to the Authority
49. **Casa Obrigada Cottages and Spa Royal Touch Beach Resort** through **Pascoal D'Souza** resident of Morjim Pernem Goa..... with a direction to make the payment to the Authority
50. **Morjim Hermitage Cafe** through **Albert D'Souza** resident of House NO 1401, Temb Vaddo, Morjim Pernem Goa..... with a direction to make the payment to the Authority
51. **Goan Cafe and Resort** through **Anthony Lobo**, resident of Vithaldas Wada Morjim, Pernem..... with a direction to make the payment to the Authority
52. **Village Susegat** through **Ashish Sharma**, resident of 124/5, Vithaldas Wado, Morjim Pernem Goa..... with a direction to make the payment to the Authority

Copy to :

1. **Goa Paryavaran Savrakshan Sangharsh Samitee** through the President, (**Bruno Rodrigues**) office at S-1, Renuka Residency, Behind KTC Bus stand, Fatorda,

**478**

Margao-Goa 403601. .... to appear before the Authority on aforesaid date & time.

A handwritten mark or signature in blue ink, consisting of a loop and a diagonal stroke.